

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
879/59/ND/2019

IN THE MATTER OF:

M/s. Amren Marketing Pvt. Ltd.

...PETITIONER

Vs.

M/s. Universal Conveyar Beltings Ltd. & Ors.

...RESPONDENT

Section

Under Section 59 of Co. Act.

Order delivered on 04.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Ms. Nikarika Ahluwalia, Ms.
Sheha Kohli, Advocates**

For the Respondent/ Corporate-debtor

**:Mr. Goutham Shivshankar,
Mr. Shantanu Singh,
Advocates for R7, Mr.Nubair
Alva, Advocate for R5, Mr.
Arvind Nayar, Sr. Adv., Ms.
Vanita Bhargava, Ms.
Raddhika Khanna, Ms.
Upasna Chandrashekhra,
Adv. For Respondent Nos. 1-4**

ORDER

Heard the submissions made by the counsels for both the parties. The matter is proceeded further, after two weeks, opportunity is given to the parties to explore the possibility of amicable resolution of the matter. If no resolution is arrived at, matter will be heard regarding the maintainability. The interim stay granted in the matter shall continue till the next date of hearing. Mr. Gautam, Advocate has appeared on behalf of the respondent No. 7 and he is directed to file vakalatnama within next three days and reply within a week days. Mr. Nubair Alvi, Advocate has appeared on behalf of the

CP

respondent No. 5 and offered to file vakalatnama within next three days and he also proposes to move an application regarding deletion of his clients name from the array of opposite party in the matter. Post the matter to 20th February, 2020.

-S S-

(V.K. Subburaj)
Member (T)

-S S-

(P.S.N. Prasad)
Member (J)